

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 1278
ANSWERED ON 10.02.2026

**INDEPENDENT OFFICE OF CHIEF EXAMINER UNDER INLAND VESSEL ACT,
2021**

1278.SHRI MITHLESH KUMAR:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether Government proposes to establish a separate and independent office of the Chief Examiner in Gujarat with adequate infrastructure, facilities and support staff under the Inland Vessels Act, 2021; and
(b) if so, the timeline for its establishment and if not, the reasons therefor?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) and (b) As per Section 36 of the Inland Vessels Act, 2021 read with Rule 5 of the Inland Vessels (Manning) Rules, 2022, the appointment of Chief Examiner falls under the purview of respective State Government. Therefore, the establishment of office of the Chief Examiner in Gujarat with adequate infrastructure, facilities and support staff falls within the purview of the Government of Gujarat.
